

VII. *North-East***Abolition of Radio Licence Fee**

1. Haflong—April, 1965
2. Nalbari—April, 1965
3. North-Lakhimpur—November, 1973
4. Tezpur—April, 1965
5. Jowai—November, 1973
6. Tura—April, 1965
7. Aizal—April, 1965
8. Lungleh—May, 1970
9. Saiha—May, 1976
10. Kailashahar—April, 1965
11. Agartala—April, 1965

6. SHRI AMARSINGH V. RATHAWA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to abolish radio licence fee on low cost radio sets to help rural people; and

(b) if so, upto which limit?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY & REHABILITATION (SHRI VASANT SATHE): (a) and (b). Government have received suggestions from various quarters for abolition/rationalisation of radio licence fees with a view to give relief to owners of low cost radio sets. These suggestions are under examination.

VIII. *North-West*

1. Kalpa—April, 1965
2. Simla—May, 1967
3. Dharmshahala—May, 1967
4. Ferozepur—April, 1965

Provision of Street Lights in Pitampura, DelhiIX. *Rajasthan*

1. Barmer—April, 1965
2. Jaisalmer—April, 1965
3. Sriganganagar—April, 1965

7. SHRI KRISHNA PRATAP SINGH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that street lights on main roads and approach roads from main road leading to various pockets in Pitampura Residential Scheme of D.D.A. have not been provided so far;

(b) if so, the reasons thereof;

(c) whether he is aware that the absence of lights on roads results in security hazard;

(d) whether in view of deteriorating law and order situation in Delhi, Government propose to ask the D.E.S.U. authorities to provide street lights there on priority basis to create a sense of confidence in the people who are living there; and

(e) when the lights on roads are likely to be provided there?

X. *Uttar Pradesh*

1. Gopeshwar—April, 1965
2. Pauri—May, 1967
3. Uttarkashi—May, 1967
4. Ranikhet—May, 1967
5. Pithoragarh—April, 1965
6. Lakhimpurkheri—November, 1973

XI. *West Bengal*

1. Berhampur—April, 1965
2. Cooch-Bihar—May, 1967
3. Port-Blair—October, 1959
4. Siliguri—May, 1967
5. Jorethang—December, 1975
6. Car-Nicobar—November, 1973
7. Kalimpong—April, 1965
8. Ranaghat—April, 1965
9. Gangtok—December, 1975

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI):

(a). Yes, Sir.

(b) to (d). Electrification schemes of the area being developed by Delhi Development Authority (DDA) are prepared by Delhi Electric Supply Undertaking (DESU) on receipt of specific request of the D.D.A. Pitampura Residential Scheme of the D.D.A. is spread over several acres of land. DESU has prepared electrification schemes including provision of street lighting in various pockets of Pitampura against the specific request of D.D.A. DESU has reported that the execution of these electrification schemes is by and large keeping pace with the building construction activities in the respective pockets. A scheme for the provision of street lighting on master plan roads and zonal roads in Pitampura H-5 part has now been finalised by DESU and is being released for execution of street lighting works.

(e). DESU has reported that the work would be commenced soon and, being a major work, would be completed in phases over a period extending upto one year.

Huge Loss to Property by Sea Erosion on East and West Coasts

8. SHRI JANARDHANA POOJARY: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government are aware of the fact that Sea erosion on the Western and Eastern coasts of the country is causing huge loss to property;

(b) if so, the total loss during the last five years, year-wise; and

(c) what steps Government have taken or propose to take to further sea erosion?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI):
(a) and (b) Government is aware of the problem. Information on total loss during the last 5 years from all the concerned States is not available but in Kerala where it is serious, the State Government has reported a loss of Rs. 3.18 crores, during 1977-78.

(c) The concerned State Governments, are taking Anti-Sea Erosion works where necessary. Central loan assistance is being provided by the Government of India on continued basis to Kerala State where the problem has assumed serious proportions. The Government of India have already set up a Beach Erosion Board under the Chairmanship of Chairman, Central Water Commission to advise the affected States on protection works necessary in the affected areas.

Narmada Award by the Tribunal

9. SHRI AHMED M. PATEL: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) when the Narmada Award was awarded by the Narmada Water Dispute Tribunal;

(b) whether it is acceptable to all the States concerned;

(c) whether the construction work has been started; and

(d) the likely benefits to Gujarat State?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI):
(a) and (b). The Narmada Water Disputes Tribunal forwarded its report setting out the facts as found by it and giving its decision on the matters referred to it, to the Central Government in August, 1978. The party States and the Central Government made further references before the Tribunal seeking clarifications/guidance on certain points.